

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH  
(through web-based video conferencing platform)**

**Item No. 203**

**CP No. (IB)- 26/9/JPR/2022**

**Under Section 9 of IBC, 2016**

**In the matter of:**

**M/s Allnex Resins (Shanghai) Co. Limited                          ... Operational Creditor**

**Versus**

**M/s Aksh Optifibre Limited    ... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
          HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

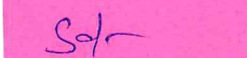
**Present Through Video Conferencing: -**

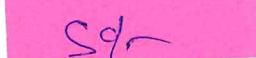
For the Operational Creditor    : Navneet Khara, Adv.

For the Corporate Debtor        : Sonal Anand, Adv.

**ORDER**

          Heard Mr. Navneet Khara, Adv. appearing on behalf of the Petitioner. Mr. Sonal Anand, Adv. appearing on behalf of the Respondent submits that an FDR of Rs. 73 crores has been prepared by the Corporate Debtor. Learned counsel for the Respondent is directed to file the proof with regard to FDR within 7 days. List the matter on 29.07.2024.

  
**(Rajeev Mehrotra)**  
**Technical Member**

  
**(Deep Chandra Joshi)**  
**Judicial Member**

July 16, 2024